GOVERNMENT OF INDIA

MINISTRY OF HOUSING AND URBAN AFFAIRS

LOK SABHA

STARRED QUESTION NO. 21

TO BE ANSWERED ON FEBRUARY 03, 2022

DELAY IN EXECUTION OF AWARD TO DAMEPL

NO. 21. PROF. SOUGATA RAY:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether there has been delay by the Government/Delhi Metro Rail Corporation (DMRC) in the execution of award by Arbitral Tribunal to Delhi Airport Metro Express Private Limited (DAMEPL);
- (b) if so, the details thereof and the reasons thereof;
- (c) whether the Government has to pay above Rs. 1.75 crores daily as interest to the said company;
- (d) if so, the details thereof; and
- (e) the steps taken to implement court orders to avoid payment of huge amount of interest in future?

ANSWER

THE MINISTER OF HOUSING AND URBAN AFFAIRS

(SHRI HARDEEP SINGH PURI)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO. *21 FOR ANSWER ON 3rd FEBRUARY, 2022 REGARDING DELAY IN EXECUTION OF AWARD TO DAMEPL ASKED BY PROF. SOUGATA RAY.

(a) to (e): Delhi Metro Rail Corporation Limited (DMRC) has informed that they have already deposited ₹1,678.42 Crore in the escrow account of Delhi Airport Metro Express Private Limited (DAMEPL) and its lender Banks. As per arbitral award the interest per annum is SBI PLR + 2% w.e.f 07.08.2013. The matter regarding execution of arbitral award is currently before the Hon'ble Delhi High Court.
